

The question is:

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill*

MR. SPEAKER: The question:

"That the Schedule stand part of this Bill."

*The motion was adopted.*

*The Schedule was added to the Bill.*

MR. SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRISHANTARAM POTDUKHE: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1992-93

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1992-93."

*The motion was adopted.*

SHRISHANTARAM POTDUKHE: Sir, I introduce the Bill. ✕✕

SHRISHANTARAM POTDUKHE: I beg to move: ✕✕

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1992-93, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER: The House will now take up clause by clause consideration of the Bill.

APPROPRIATION (NO. 4) BILL\*, 1992

The question is:

[English]

THE MINISTER OF STATE IN THE

"That Clauses 2 and 3 stand part of the Bill."

\*Published in Gazette of India Extraordinary Part-II, Section 2, dated 12-8-1992.

\*\*Introduced/moved with the recommendation of the president.

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. SPEAKER: The question is :

"That the Schedule stand part of the Bill."

*The motion was adopted*

*The Schedule was added to the Bill.*

MR. SPEAKER: The question is:

"That Clause 1, the Enacting Formula, and the Long Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

MR. SPEAKER: The Minister may now move that the Bill be passed.

SHRI SHANTARAM POTDUKHE: I beg to move:

"That the Bill be passed."

[Translation]

SHRI VIRENDRA SINGH (Mirzapur):

Mr. Speaker, Sir, I am on a point of order the House is lacking quorum.

[English]

MR. SPEAKER: The bell is being rung

—

Now there is quorum.

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

16.22 hours

STATUTORY RESOLUTION RE: DISAPPROVAL OF SPECIAL COURT (TRIAL OF OFFENCES RELATING TO TRANSACTIONS IN SECURITIES) ORDINANCE AND SPECIAL COURT (TRIAL OF OFFENCES RELATING TO TRANSACTIONS IN SECURITIES) BILL

[English]

MR. SPEAKER: Now the House will take item nos 22 and 23 together. Statutory Resolution.

Shri Girdhari Lal Bhargava	..	Absent
Dr. Laxminarain Pandey	..	Absent
Shri Madan Lal Khurana	..	Absent
Shri Nitish Kumar	..	Absent
Shri Jaswant Singh	..	Absent
Shri Ram Naik	..	Absent